

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 126

Rest. 6/2023, CA No. 144/2019,6/2024,  
2533/2023, 839/2023, 53/2020, 1171/2019,  
1986/2023, 22/2020, 688/2022, CA No. 22/2020,  
78/2019, 60/2020, IA Nos. 51/2021, 97/2021  
CA Nos. 79/2019, 936/2019,77/2019  
IA No 40/2021, 177/2020, 136/2020, 33/2020  
173/2019, 436/2019, 193/2019, 498/2024  
In  
CP (IB) No. 201(CH) 2018  
(Admitted)

**IN THE MATTER OF:**

State Bank of India

...Petitioner/ Financial Creditor

Vs.

SRS Ltd.

...Respondent/ Corporate Debtor

**Under Section:** 7, 60(5), 66(1) IBC, 2016, Rule 11 NCLT

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 09.05.2024, higher on board.

-sd-  
Court Officer

April 22, 2024  
SM